IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM '

O.A. No. 512/89 XXXXXXXXXX

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DATE OF DECISION.	24.4.1990
DAIL OF DECISION	

T.P.Pradeep Kumar	_ Applicant (§)
Mr.MR Rajendran Nair	Advocate for the Applicant (s)
Versus	•
SDI Quilandy Sub Divn.	Respondent (s)
and other	•
Mr.C.Kochunni Nair,ASC	Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A .V. Haridasan, Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement? γ_{∞} 2. To be referred to the Reporter or not? γ_{∞}
- 3. Whether their Lordships wish to see the fair copy of the Judgement? W
- 4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties. In this application, filed under Section 19 of the Administrative Tribunals Act the applicant who has been working on a provisional basīš as E.D. Packer at Chemancherry Post Office since 1.5.89 has prayed that he should also be considered for regular selection along with other candidates even though he has not been sponsored by the Employment Exchange. The applicant

was allowed to participate in the selection under the interim orders of this Tribunal.

2. In the reply statement the respondents have stated that the applicant has been selected for the post of E.D. Packer on the basis of the interview held for selection. Tribunal has been consistently holding the view that existing incumbent to a post of E.D.A. should also be considered for regular appointment along with other candidates and this consideration should not be barred by the mere fact that his/her name had not been sponsored by the Employment Exchange. On the basis of this approach, we direct the respondents to consider appointing the applicant if he is otherwise eligible on the basis of the selection/interview held on 4.9.1989 even though he had not been sponsored by the Employment Exchange. Action on the above lines should be completed within a period of one month from the date of communication of this order. be no order as to costs.

> (A.V. Haridasan) Judicial Member

24.4.90

(S.P.Mukerji) Vice Chairman

Ksn.